

eFIR No.: 018171/2020  
P.S.: Krishna Nagar  
U/S: 379/411/34 IPC  
State Vs. Golu @ Rakesh

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर सहायक न्यायाधीश (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
ककरदोमा कोर्ट, दिल्ली-११  
Karkardoma Courts, Del...

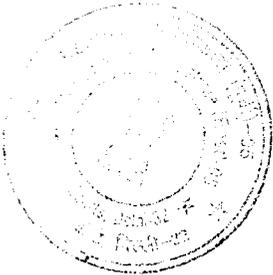
02.09.2020

Present: Ld. APP for the state is available for hearing through VC.

Ld. Cl. Sh. Shokeen Rajput on behalf of accused is present through V.C.

Ld. Counsel for applicant/accused has submitted that bail bond has already been furnished for the accused, before the Ld. Duty MM and the same has been accepted as well.

In view of the submissions of the Ld. Counsel for the accused, the present application is dismissed as infructuous.



—SD—  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर मेट्रोपोलिटन (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, 2<sup>nd</sup> फ्लोर  
Court No. 03, 2<sup>nd</sup> Floor  
कलकज्जुमा कोर्ट, दिल्ली-12  
Karkardooma Courts, Delhi-12

FIR No.:221/2020  
U/s: 279/337 IPC  
P.S.: PIA  
State Vs. Rizwan

02.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel Sh. Ajay Tyagi on behalf of applicant through  
V.C.

IO SI Rohit Tomar is present through V.C.

On query, IO SI Rohit Tomar stated that there is one victim in the present case and bone in one hand of the victim was broken on account of the accident in question. IO SI Rohit Tomar further stated that the vehicle in question was not validly insured on the date of the accident and further final opinion on the nature of the injury is awaited.

In view of the submission of the IO, the applicant will be required to furnish one FD before the Court.

At request of Ld. Counsel for applicant, re-list on  
07.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

eFIR No.:008450/2020  
P.S.: Shakarpur  
U/S: 379/411 IPC  
State Vs. Tushar @ Kallu

02.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Tushar @ Kallu.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 14.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. It has been further argued that accused is a student and his bright future will be spoiled, if not granted bail. Ld. Counsel has also submitted that accused is no more required for any further custodial interrogation..

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has further submitted that stolen property has been recovered from the accused and he can commit similar offence in future.

Heard both the parties.

File perused. Accused was formally arrested in this case and he is in J/C since 21/08/2020. Case property in the present case has already been recovered. No previous criminal involvement of accused has been disclosed by the IO in his reply and IO has also not stated that any custodial interrogation of the accused has to be conducted. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

आकांक्षा व्यास  
AANKANSHA VYAS  
महानगर न्यायद्वारा (पूर्व)-05  
Metropolitan Magistrate (East)-05  
द्वितीय कोठरी, प्रथम मंजूर  
Court No. 05, 1st Floor  
ककरावोमा रोड, दिल्ली-110002  
Karkaravoma Road, Delhi-02

FIR No.:000544/20  
U/s: 379 IPC  
P.S.: PIA  
State Vs. Unknown

02.09.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of mobile phone **VIVO Y91** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Rameshpal wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 02.09.2020

आकर्णिका व्यास  
AARANKSHA VYAS  
महानगर न्यायालय (पूर्व)-05  
Metropolitan Magistrate Court-05  
कोर्ट नं. 05, जलम 111  
Court No. 05, Jalam 111  
कलकत्तुमा कोर्ट, दिल्ली-32  
Karkardooma Courts, Delhi-32

FIR No.: 0227/2020  
U/s: 379/337 IPC  
P.S.: PIA  
State Vs. Suraj Pal

02.09.2020

Present: Ld. APP for the state is present through VC.

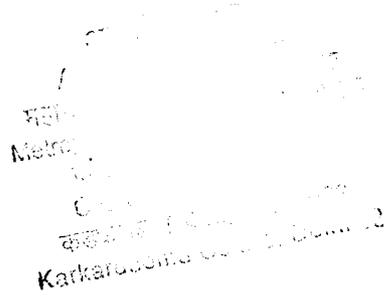
Ld. Counsel Sh. Agradeep Goel for applicant through V.C.

Application perused. Reply of IO received and perused. On clarification received from the IO through the Naib Court, it has been informed to the undersigned that mechanical inspection of the vehicle in question has not been conducted as yet. In these circumstances I am not intend to release the vehicle on superdari, at present.

IO is directed to file a fresh reply on 05.09.2020. In the fresh reply, IO is directed to intimate the court as to whether all investigation has been conducted qua the vehicle in question.

Copy of this order be sent to the Ld. Counsel for applicant on his email ID.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020



FIR No.: 181/2013  
U/s: 420 IPC  
P.S.: Shakarpur  
State Vs. Rajeev Kapoor

02.09.2020

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Application perused. Reply of IO also received and perused. As per the reply of IO, the present case pertains to PS: Laxmi Nagar. Hence, the present bail application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020



शुभमि उत्तर  
AANKSHA VYAS  
MM-05  
2020-09-02  
Karnal Court, Delhi-32

FIR No.: SHD KN 000036/2020

U/s: 379 IPC

P.S.: Krishna Nagar

State Vs. Arun

02.09.2020

Fresh application U/S 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

Mr. Chetan Pal, Ld. Counsel for applicant through V.C.

Ahlmad has informed the undersigned that the present bail application was mailed to this Court ID on 31.08.2020, but It was present in the 'Important folder' instead of 'Primary Inbox folder', on account of which it could not be put up before the undersigned. The application has been traced out today and hence put up before the undersigned today.

IO/SHO of PS concerned to file reply on bail application of accused on 03.09.2020.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

RECEIVED  
ADDITIONAL JUDGE  
MM-05 (East)/KKD Court  
Delhi  
02-09-2020  
Korla Prasad Court Delhi 2

FIR No.: 425/2020  
U/s: 323/448/452/34 IPC  
P.S.: Krishna Nagar  
State Vs. Manoj Kumar

02.09.2020

Fresh application U/S 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant/accused through V.C.

IO/SHO of PS concerned to file reply on 03.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

शुभम सुभ्र  
A. K. K. VYAS  
MM-05 (East)/KKD Court  
Delhi/02.09.2020

FIR No.: 325/2020  
U/s: 380/457 IPC  
P.S.: Krishna Nagar  
State Vs. Arif

02.09.2020

Fresh application seeking release order in case of release of the accused namely Arif in the above mentioned FIR, received by way of email from the Dy. Superintendent, Central Jail No. 11, Mandoli, Delhi

Present: Ld. APP for the state is present for hearing through VC.

Application perused. A perusal of record shows that the present accused was granted bail on 04.08.2020 and subsequently he was directed to be released on personal bond vide order dated 28.08.2020 of this court.

Explanation has been sought from the Ahlmad as to why copy of order dated 28.08.2020 was not sent to the Jail Superintendent concerned. However Ahlmad has informed the undersigned that copy of order dated 28.08.2020 was sent to the Jail Superintendent on that day itself. The Ahlmad is directed to make the said submission in writing and attach the same with the present application.

Copy of bail order dated 04.08.2020 and copy of order dated 28.08.2020 be again sent to the Jail Superintendent, today itself.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
रजिस्ट्रार कार्यालय (त.प.)-05  
महिला न्यायालय (त.प.)-05  
एन.ए.डी. बिल्डिंग  
ऑफिस फ्लोर  
काकरडोसा रोड, दिल्ली-02  
Karkardosha Court, Delhi-02

FIR No.: 0339/2020  
P.S.: Shakarpur  
State Vs. Himanshu Gupta  
U/s: 354/341/323

02.09.2020

Fresh application for release of Vehicle No. DL7CK0623 on superdari on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

Application perused. The present application is in FIR No. 0339/2020 in which Section 354 is also mentioned amongst other sections. Hence, the present matter falls within the jurisdiction of Mahila Court. Accordingly, the present application stands dismissed for want of jurisdiction.

Copy of this order be sent to Ld. Counsel through email.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

EFIR No.: 000008/2020  
P.S.: Shakarpur  
State Vs. Unknown  
U/s: 379 IPC

02.09.2020

Fresh application for release of mobile phone Redmi Note-5 on superdari on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 03.09.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

30/09/2020  
MM-05 (East)/KKD Court  
Delhi/02.09.2020

FIR No.: 218/2020  
P.S.: Krishna Nagar  
State Vs. Yogesh Gupta  
U/s: 25 Arms Act

02.09.2020

Fresh application on behalf of accused/applicant, for release of vehicle scooty bearing registration No. DL-5SCE-4691 seized by the IO at the time of arrest, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 03.09.2020.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

FIR No.: 11750/2020  
P.S.: Krishna Nagar  
State Vs. Adnan @ Addu  
U/s: 379 IPC

STATE JUDICIAL  
MAGISTRATE (AS)  
MM-05 (East)/KKD Court  
Delhi/02.09.2020

02.09.2020

Fresh application U/s 437 Cr.P.C. for interim bail on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 03.09.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020





STATE VS. SAMIR @ DILSHAD @ DILLU  
U/s: 186/353/332 IPC  
02.09.2020  
Karnal Court, Delhi 02

FIR No.: 328/20

P.S.: Shakarpur

State Vs. Samir @ Dilshad @ Dillu

U/s: 186/353/332 IPC

02.09.2020

Fresh application U/s 437 Cr.P.C. for bail on behalf of accused/applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 03.09.2020.

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020

श्रीमती अकांक्षा व्यास  
A/KAANKSHA VYAS  
रजि. नं. MM-05 (East)/KKD-05  
लुटिंग, दिल्ली-110005  
एडवा. नं. 110005  
कॉर्ट ऑफ़ सेशन, दिल्ली-110005  
कॉर्ट ऑफ़ सेशन, दिल्ली-110005  
Karkardaha Court, Delhi-110005

eFIR No.: 018171/2020  
P.S.: Krishna Nagar  
U/S: 379/411/34 IPC  
State Vs. Golu @ Rakesh

02.09.2020

Fresh application for calling status report for not releasing of accused Golu @ Rakesh from jail, in the above mentioned case, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant/accused through V.C.

Application perused. Let status report be called from the Jail Superintendent concerned for 03.09.2020.



  
(Aakaanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 02.09.2020